

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)**

New Delhi, the 25-9-84

**NOTIFICATION
Income-tax**

No. 5984 (F.No.203/96/84-ITA.II): It is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (iii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1961 under the category "Institution" subject to the following conditions:

- i) That the Matunga Education Research Society, Bombay will maintain a separate account of the sum received by it for scientific research.
- ii) That the said Institute will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such form as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Institute will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

INSTITUTION

Matunga Education Research Society, Bombay.

This notification is effective for a period from 11-5-1984 to 31-3-1986.

Sd/-

(P. SAXENA)

Deputy Secretary to the Government of India

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (ITAudit)/Investigation/Special Inv./RSLP/Vigilance/Intelligence/Recovery/P&PR, New Delhi.
3. Directorate of O&MS(IT), 1st floor, Aman-e-Ghalib, Mata Sundri Lane New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhavan New Mehrauli Road, New Delhi with reference to their O.S.No.13/3/84 TU-V dated 4-6-1984.
5. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
6. The Chairman, Matunga Education Research Society, 76-A Rafi Ahmed Kidwai Road, Matunga, Bombay-400 019.
7. Comptroller and Auditor General of India (40 copies).
8. Bulletin Section of D.I.(P&PR), New Delhi (3 copies).

(P. SAXENA)

भारत के राजपत्र के भाग ॥ खण्ड ३॥॥॥ में प्रकाशनाथ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

बई दिल्ली, दिनांक १५-११-८५

अधिसूचना

आयकर

सं० ५५४९ [फा० सं० २०३/१६/८४-आ० क० लि०]।। सर्व साधारण की जानकारी के लिए एतद्वारा अधिसूचित किया जाता है सब कि विहित प्राधिकारी, अर्थात् विज्ञान और प्रौद्योगिकी विभाग, बई दिल्ली ने निम्नलिखित-कि-विहित प्रसूचिकरणी, अर्थात्-विज्ञान-और-प्रौद्योगिकी-विम संस्था को आयकर नियम, १९६२ के नियम ६ के साथ पठित आयकर अधिनियम, १९६१ की धारा ३५ की उपधारा ॥॥ के खंड ॥॥॥ के प्रयोजनों के लिए अन्य प्राकृतिक तथा अनुपूरक विज्ञानों के क्षेत्र में "संस्था" प्रवर्ग के अधीन निम्नलिखित शर्तों पर अनुमोदित किया गया है :-

- i. यह कि माटुंगा ~~विज्ञान अनुसंधान सोसाइटी~~ ^{एजुकेशन रिसर्च}, बंबई, वैज्ञानिक अनुसंधान के लिए, उसके द्वारा प्राप्त राशियों का, पुष्क लेखा रहेगा ।
- ii. यह कि उक्त संस्थान अपने वैज्ञानिक अनुसंधान संबंधी क्रियाकलापों की वार्षिक विवरणी, विहित प्राधिकारी को प्रत्येक वित्तीय वर्ष के संबंध में प्रति वर्ष ३० अप्रैल तक ऐसे प्रसू में प्रस्तुत करेगा जो इस प्रयोजन के लिए निर्धारित किया जाए और उसे सूचित किया जाए ।
- iii. यह कि उक्त संस्थान अपनी कुल आय तथा व्यय क्षति हुए अपने संपरीक्षित वार्षिक लेखों की तथा अपनी परिसंपत्तियां, देनदारियां क्षति हुए तुलन-पत्र की एक-एक प्रति, प्रतिवर्ष ३० जून को विहित प्राधिकारी को प्रस्तुत करेगा तथा इन दस्तावेजों में से प्रत्येक की एक-एक प्रति संबंधित आयकर आयुक्त को भेजेगा ।

संस्था

~~एजुकेशन रिसर्च~~
माटुंगा ~~विज्ञान अनुसंधान सोसाइटी~~, बंबई ।

यह अधिसूचना ११.५.१९८४ से ३१.३.१९८६ तक की अवधि के

लिए प्रभावी है ।

१५/११/८५